

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**Item No. 3**  
**(IB)-319(PB)/2019**

**IN THE MATTER OF:**

Jord Engineers India Ltd.

.... Applicant/petitioner

Vs.

Punj Llyod Ltd.

.... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 11.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner/Applicant: Mr. Atul Batra, Ms. Shreya Mathur, Advs.

For the respondent -

**ORDER**

An order against the same corporate debtor has been reserved in CP No. (IB)-731(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on the date when the order is to be pronounced.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

11.02.2019.  
Aarti Makker